

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.208
Appeal/1(AHM)2023

Proceedings under Section 59 of Co. Act, 2013

IN THE MATTER OF:

Bipinkumar Babulal Jagani
V/s
Accurate PMS Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vinit Nagar, PCS
For the Respondent : Ms. Hirva Dave, Proxy Advocate for
: Mr. Jaimin Dave, Advocate for R-1 to 5
: Ms. Noopur Dalal, Advocate for R-6

ORDER

(Hybrid Mode)

Learned Proxy Counsel, Ms. Hirva Dave, submits that an IA has been filed, attaching therewith a sur-rejoinder with additional pleadings and documents, which are yet to be numbered. Hence, she seeks deferment on the matter for the time being.

Learned PCS, Mr. Vinit Nagar, states that pleadings are otherwise complete in the matter.

At the request of the Counsel for the respondent, re-list the matter on 29.08.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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PRAVEEN GUPTA
MEMBER (JUDICIAL)